

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 24/2018-Customs (N.T./CAA/DRI)**

New Delhi, dated the 16<sup>th</sup> November, 2018

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby appoints officer mentioned in column (5) of the Table below to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on officer mentioned in column (4) of the said Table in respect of noticees mentioned in column (2) of the said Table for the purpose of adjudication of show cause notice mentioned in column (3) of the said Table, namely:-

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date</b>	<b>Name of Adjudicating Authorities</b>	<b>Common Adjudicating Authority appointed</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
1	M/s Exel Rubber Limited, 127/B, S. V. Industrial Co-op Society, IDA, Bollaram Village, Medak District, Telangana and 4 others.	F. No. DRI/AZU/GRU/GPS-Exel/Int-27/2017 dated 17.10.2018.	Joint/Additional Commissioner of Customs (Group 2H), O/o Commissioner of Customs (Chennai-II), Custom House, Chennai.	Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.

[F. No. DRI/HQ-CI/50D/CAA-21/2018-CI]

(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR

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1. Common Adjudicating Authority as per Column (5) of the table for adjudication of the case.
2. Adjudicating authorities as per column (4) of the table
3. Additional Director General, DRI-Ahmedabad.
4. Noticees as per column (2) of the table